(c) Prison is a State subject under list II of the Seventh schedule to the Constitution of India. The administration of prison, therefore, primarily lies with the respective State Governments. However, The Government of India has prepared a Model Prison Manual for the management and superintendence of prisons in the country. The manual contains chapters on maintenance of prisoners, welfare of prisoners, prison discipline. The Said manual has been circulated to all the States/UTs on 31.12.2003 for its adoption.

The Government of India has also issued a comprehensive advisory on 17.7.2009 to all the States/UTs on prison administration.

## Crimes committed by graduates

- 230. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government is aware that, according to estimates about 40 per cent of the crimes committed in Delhi are committed by graduates including MBAs who are all young graduates;
  - (b) whether same situation is obtaining in other parts of the country;
- (c) whether Government proposes to prepare a separate scheme to attract the educated youth of the country, who are weaned away to the anti-social activities, with better employment opportunities in public or private sector; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Sir, no such statistical data regarding educational background of the criminals is available.

(c) and (d) Information is being collected and will be laid on the Table of the House.

## Music therapy to fight the depression amongst jail inmates

- 231. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether Tihar Jail has started music therapy to fight the depression of the inmates;
  - (b) if so, the details thereof; and

(c) whether any plan is being devised for making this trial in all the major jails in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT):

(a) and (b) Yes, Sir. Tihar Jail has recently set-up music rooms in every jail of Delhi. Introduction of music rooms has had a salutary effect on the inmates. Besides giving an outlet for those who are already trained in music or possess music talents, it provides a place where any inmate can learn music. This keeps the inmates occupied and improves their mental health and morale.

(c) Prison is a State subject under List II of the Seventh Schedule to the Constitution of India. Therefore, Prison administration is primarily the responsibility of the respective State Governments. However, the Government of India has issued an advisory on 8.11.2010 on the best prison practices to all the States/UTs with a request to consider adopting these best practices being followed by various States/UTs for efficient and effective management of prisons as also for better reformation & rehabilitation of prison inmates.

## Assessment of naxalite activities in Garhchiroli Maharashtra

†232. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Minister of Home Affairs had made an assessment of naxalite activities while visiting the naxalite area in Garhchiroli in Maharashtra;
  - (b) if so, the details thereof;
  - (c) whether it is a fact that the naxalite of that area have made their position more stronger;
- (d) if so, whether Government is making any efforts or any effort was made to arrest the naxalite there and take them under its hold;
- (e) whether it is a fact that there is no clear cut strategy in our country regarding naxalism or no plan or decision has been made to curb them; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI GURUDAS KAMAT):
(a) and (b) Union Home Minister had visited Garhchiroli, Maharashtra on 28th December, 2010 to

†Original notice of the question was received in Hindi.